

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1829

ANSWERED ON:07.03.2011

OVERLOADED VEHICLES

Joshi Dr. Murli Manohar;Saroj Smt. Sushila;Upadhyay Seema;Verma Smt. Usha;Yadav Shri Dinesh Chandra

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of damage caused to National Highways due to various overloaded vehicles plying thereon;
- (b) the data regarding the difficulties caused to other vehicles due to overloaded vehicles moving on highways;
- (c) whether separate data regarding accidents caused due to overloading of vehicles is available with the Government;
- (d) if so, the details thereof alongwith the action taken/proposed to be taken by the Government in this regard; and
- (e) the amount recovered as penalty from overloaded vehicles under the Motor Vehicles Act during the last three years?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS(SHRI JITIN PRASADA)

(a) & (b) Overloading of vehicles on National Highways causes early signs of distress such as raveling, pot holes, cracks in pavement, edge breaking etc leading to reduction in overall life of pavement. Overloaded vehicles increase congestion on the Highways and can also cause accidents, involving other vehicles.

(c) No, Sir.

(d) Hon'ble Supreme Court vide its order dated 9.11.2005 in the matter of Shri Paramjit Bhasin and others Vs Union of India and others (WP No 136/2003) has held that in case a vehicle is detected to be overloaded the excess load has to be necessarily offloaded besides levy of penalty before allowing the vehicle to proceed further. The order of the Hon'ble Supreme Court has been brought to the notice of all the State Governments for compliance.

(e) Enforcement of the provisions under the Motor Vehicles Act, 1988 imposing penalties on the overloaded vehicles, is the responsibility of the State Governments.